

Verification of VDPs under SAGY

932. SHRI MOHD. ALI KHAN:

DR. K. V. P. RAMACHANDRA RAO:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has any mechanism to check and verify the Village Development Plans (VDPs) uploaded by the district authorities on the Saansad Adarsh Gram Yojana (SAGY) website for their compliance to the guidelines issued for the purpose;

(b) if so, the details thereof; and

(c) how many VDPs were verified, so far, and how many conform to the guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (c) The SAGY Guidelines, *inter alia*, provide that the State Level Empowered Committee headed by Chief Secretary shall review Village Development Plans from across constituencies and suggest changes, if required, to ensure that the key outputs are achieved within the stipulated timelines. Information regarding verification of Village Development Plan is not maintained centrally.

Fraudulent withdrawal of money from accounts of MGNREGA beneficiaries

†933. SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Ministry is aware of any case under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) of usurping money of workers by colluding with bankers and making workers withdraw money from bank accounts;

(b) the number of such complaints received, so far; and

(c) the details of the steps taken to check usurpation of workers' hard earned money under MGNREGA and whether the Government would consider its monitoring by any independent agency or any mechanism to collect confidential information?

†Original notice of the question was received in Hindi.